

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:665  
ANSWERED ON:22.11.2000  
INTER-STATE WATER DISPUTES  
A. VENKATESH NAIK;VINAY KUMAR SORAKE

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Government propose to amend the Inter-State Water Disputes Act, 1956;
- (b) if so, the salient features of amendments proposed to be incorporated in the Act; and
- (c) whether any Bill in this regard is likely to be introduced in the Parliament during the ensuing Session and if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

(a) Yes, Sir.

(b) & (c) The amendments proposed in the Inter State Water Disputes Act, 1956 are based on the recommendations of the Sarkaria Commission as agreed to by the Inter State Council. The proposals are at an advanced stage of consideration of the Government.